

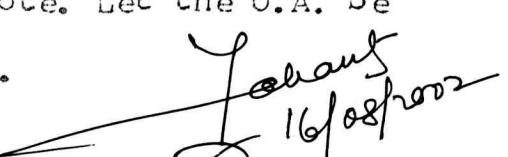
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O.A. NO. _____ /2002.

ORDER DATED 16-03-2002.

On being mentioned, this matter has been taken up today for hearing on the question of admission.

Perused the office note. Let the O.A. be registered and a number be given.


Member (Judicial)

ORDER DATED 16-03-2002.

Heard the Advocate for the Applicant and Mr. D.N. Mishra, learned Standing Counsel for the Railways (on whom a copy of this Original Application has been served).

In this case, the Applicant has raised a claim that lands recorded in the name of his father were acquired for construction of Talcher-Sambalpur Railway Link Project and that he has made a representation under Annexure-4 dated 24-09-2001 for an employment in Group 'C' or 'D' post. It is the case of the Applicant that the said representation has not yet received due consideration of the Authorities/Respondents.

In the aforesaid premises, this Original Application is disposed of with direction to the Respondents to consider the grievances of the Applicant, as raised under Annexure-4, dated 24-09-2001 and, while doing so, the 

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Contd....Order....Dt.16-08-2002.

Respondents should make necessary verification to find out as to whether the case of the Applicant comes within the relevant instructions of the Railways and to grant necessary relief to the Applicant, as due and admissible, under the relevant rules governing the field.

Send copies of this order, alongwith copies of this Original Application, to the Respondents at the cost of the Applicant. The Advocate for the Applicant undertakes to file required postages (for transmission of the copies of this order and Original Application by Regd. Post with AD) by 22- 08-2002. Upon furnishing the required postages , free copies of this order be given to the Advocate for the Applicant and learned standing Counsel for the Railways.

Manoranjan Mohanty
(MANORANJAN MOHANTY) 16/08/2002
MEMBER (JUDICIAL)

Copy of order
of 16/8/02
off copy issued
to all the respmts.
by Regd./A-D.
post.

The same copy
of order issued
to the counsel
for both side.

By
S. O. 29/8/02

W
29/8/02